IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.303/96

dt.12-9-97

Between

M. Eashwaraiah

: Applicant

and

1. ESI Corpn.
New Delhi, rep. by the
Director General

2. Regional Director
AP Region
Employees' State Insurance Corpn.
5-9-23, Hill Fort Road
Hyderabad 500463

: Respondents

Counsel for the applicant

: P.NaveenRao Advocate

Counsel for the respondents

: N.R. Devaraj Sr.CGSC

Corám

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

OA.303/96

order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn)

Heard Sri Phaniraj for Sri P. Naveen Rao for the applicant and Sri N.R. Devaraj for the respondents. The applicant has been engaged for an hour or two per day on part-time basis to attend to routine electrical works. The job of pump-operation which he had been performing has since been taken away from him. The respondents say that there is neither any justification for creation of a regular post, nor is there any proposal to get a post sanctioned for this purpose. In view of this no direction can be given in this case except to say that if and when the post of an Electrician is proposed and sanctioned at any time in future, his candidature, subject to fitness and eligibility, may be taken into consideration, if he applies in time, for the said post without insisting on sponsorship by the Employment Exchange concerned.

Dated September 12, 1997 Dictated in Open Court

Thus the OA is disposed of.

Deputy Registron (C) ce.

(H. Rajendra Frasad) Member (Admn.)

sk

O.A.303Ø96.

To

- 1. The Director General, ESI Corporation, New Delhi.
- 2. The Regional Director, A.P.Region, Employees' State Insurance Corporation, 5-9-23, Hill Fort Road, Hyderabad-463.
- 3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
- 4. One copy to Mr.N.R.Devra . Sr.CGSC.CAT.Hyd.
- 5. One copy to Mr. HHRP.M. (A) CAT. Hyd.
- 6. One copy to D.R. (A) CAT Hyd.
- 7. One spare copy.

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I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BBE MR.JUSTICE. VICE-CHAIRMAN

And

THE HON BLE MR. H. RAJENDRA PRASAD : M(A)

DATED: 129/97

OB DER/JUDGHENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 303 96.

T.A.No.

(W.P.

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn Dismissed for default

Ordered/Rejected

No order as to cost

Control Administrative Tribunal

Administrative Tribunal

Administrative Tribunal

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